

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-1' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, HON'BLE ACCOUNTANT MEMBER

ITA No. 2410/Del/2019
Assessment Year : 2010-11

VASTU FINTECH PVT. LTD., D-28, SOUTH EXTENSION, PART-I, NEW DELHI – 49 (PAN: AACCV1876C) (Appellant)	Vs. ITO, WARD 26(2), NEW DELHI (Respondent)
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Appellant by : Shri Tarun Kumar, Adv.
Respondent by : Shri Rajesh Kumar Dhanesta, Sr. DR.

Date of hearing : 22.04.2021
Date of pronouncement : 22.04.2021

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2010-11 is directed against the Order of Learned CIT(A)-28, New Delhi.

2. The assessee vide letter dated 19.04.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties in the Open Court on conclusion of Virtual Hearing on 22nd April, 2021

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 22.04.2021

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar